

ITEM NO.806

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.21350/2022

(Arising out of impugned final judgment and order dated 07-07-2022 in CRLP No. 4909/2022 passed by the High Court of Karnataka at Bengaluru)

J. MANJUNATH

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

Date : 14-07-2022 This petition was orally mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. S. Nagamuthu, Sr. Adv. (Orally mentioned by)
Mr. Anand Sanjay M. Nuli, AOR
Mr. Agam Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being orally mentioned by the learned Senior counsel appearing for the petitioner seeking urgent listing of the matter, we deem it appropriate to direct the Registry to post the said petition along with Special Leave Petition (Crl.) No.6253/2022 and Special Leave Petition (Crl.) (Diary) No.20525/2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)